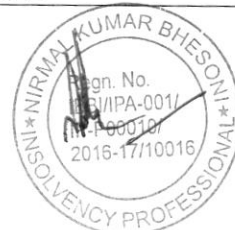


<p style="text-align: center;">FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ATS INFRABUILD PRIVATE LIMITED</p>		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	ATS INFRABUILD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/10/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC168922
5.	Address of the registered office and principal office (if any) of corporate debtor	711/92, DEEPALI NEHRU PLACE, South Delhi, NEW DELHI, Delhi, India, 110019
6.	Insolvency commencement date in respect of corporate debtor	04-03-2025
7.	Estimated date of closure of insolvency resolution process	31-08-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nirmal Kumar Bhesoni IBBI/IPA-001/IP-P00010/2016-2017/10016
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-211, Ground Floor, Gali no.1, Hardev Nagar, Jharoda Majra, Burari, Delhi-110084. ,North,National Capital Territory of Delhi ,110084 ipnirmalkumar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4F-CS-14, Ansal Plaza Mall, Vaishali, opp, Dabur, Ghaziabad,Uttar Pradesh ,201010 cirp.atsinfrabuild@gmail.com
11.	Last date for submission of claims	18-03-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Rajeev Lochan IBBI/IPA-002/IP-N00606/2018-2019/11885 Amarnath IBBI/IPA-001/IP-P-01639/2019-2020/12530 Alok Singh IBBI/IPA-002/IP-N00381/2017-2018/11124



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical forms available at: 4F-CS-14, Ansal Plaza Mall, Vaishali, opp, Dabur, Ghaziabad, Uttar Pradesh ,201010 https://ibbi.gov.in/en/ips-register/view-ip/1
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ATS INFRABUILD PRIVATE LIMITED on 04-03-2025.



The creditors of **ATS INFRABUILD PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 18-03-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [homebuyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:



:Nirmal Kumar Bhesoni
:New Delhi 06-03-2025

UJJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) on their last known addresses by registered post. However the notices have been returned un-served and the Authorised Officer has reasons to believe that the borrower(s) / guarantor(s) are avoiding the service of notice, as such they are hereby informed by way of public notice about the same.

Name of the Branch / Borrower / Guarantor	Description of the Secured Assets	Date of NPA	Date of Demand Notice	Amount as per demand notice
BRANCH: ZERO ROAD ALLAHABAD (UP)	All that Part & Parcel of Free hold house having Arazi No. 377B, Area measuring 230 Sq. Mtrs., Mauza-Kharka Dabar, Pargana-Khairagarh Tehsil Meja, District Prayagraj, Uttar Pradesh which is bounded as follows: Boundaries: East: Nali thereafter Land of Janardan, West: Land of Virendra Kumar, North: Land of Janardan Prasad, South: Road. The Property belongs to Dinesh Kumar @ Dinesh Kesharwani @ Denesh Kesharwani S/o Kishori Lal @ Kishore Lal i.e. no. 2 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 16.08.2022.	03.01.2025	22.01.2025	Rs. 37,00,121/- as on 14.01.2025 plus interest and other charges at contracted rate from 15.01.2025.

1. M/s Deepanshu Trading Company (Borrower) through Proprietor Jay Prakash @ Jai Prakash S/o Kishori Lal @ Kishore Lal, Gram Kharka Dabar, Post Pathra, Jathara, Allahabad, Uttar Pradesh- 212307, Also At: Babura Basuhi, Bhirpur Karchhna, Allahabad, Uttar Pradesh-212301, A. Anshu Kesharwani W/o Dinesh Kumar @ Dinesh Kesharwani @ Denesh Kesharwani S/o Kishori Lal @ Kishore Lal (Co-Borrower/ Guarantor) Gram Kharka Dabar, Post Pathra, Jathara, Allahabad, Uttar Pradesh- 212307, Also At: Babura Basuhi, Bhirpur Karchhna, Allahabad, Uttar Pradesh-212301, 3. Jay Prakash @ Jai Prakash S/o Kishori Lal @ Kishore Lal (Co-Borrower/ Guarantor) Babura Basuhi, Bhirpur Karchhna, Allahabad, Uttar Pradesh- 212307, Also At: Gram Kharka Dabar, Post Pathra, Jathara, Allahabad, Uttar Pradesh- 212301, 4. Anshu Kesharwani W/o Dinesh Kumar @ Dinesh Kesharwani @ Denesh Kesharwani S/o Kishori Lal @ Kishore Lal (Co-Borrower/ Guarantor), Gram Dabar Post, Silauidi, Tehsil Meja, Dabar, Suraicha, Allahabad, Uttar Pradesh- 212301, MSE- Secured Loan (A/c No. 237321009000001).	08.01.2025	27.01.2025	Rs. 24,92,420/- as on 21.01.2025 plus interest and other charges at contracted rate from 22.01.2025.
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1. Vijay Vishwakarma @ Vijay Vishwakarma S/o Rama Kant Vishwakarma (Borrower) Flat No. FF-208, Fourth Floor, Fez-1, Uttarkash Apartment built over part of House no. 239/1, Mohalla Tularambagh, Pargana and Tehsil Sadar, District Prayagraj (Allahabad), Uttar Pradesh which is bounded as follows: Boundaries: East: Open to sky, West: Flat No. FF-204, North: Common passage, South: Open land & Phase-II. The Property belongs to Vijay Vishwakarma @ Vijay Vishwakarma S/o Rama Kant Vishwakarma i.e. no. 1 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 29.12.2021 & 25.05.2022.	08.01.2025	27.01.2025	Rs. 24,92,420/- as on 21.01.2025 plus interest and other charges at contracted rate from 22.01.2025.
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1. Samir S/o Ram Chandra (Borrower) 12, Dev Nagar A Balaji Mandir Wali Gali, Sangner, Jaipur, Rajasthan-302029, 2. Sunita W/o Samir (Co-Borrower/ Guarantor) 12, Dev Nagar A Balaji Mandir Wali Gali, Sangner, Jaipur, Rajasthan-302029, Housing Loan (A/c No. 226221013000004) AND (A/c No. 226221015000025).	08.01.2025	28.01.2025	Rs. 24,74,081/- as on 21.01.2025 plus interest and other charges at contracted rate from 22.01.2025.
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The above borrower(s)/guarantor(s) are advised to pay the amount mentioned in notice within 60 days from the date of publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of notice as per provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Moreover the borrower(s) / Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force.

Date: 06.03.2025 Place: Uttar Pradesh & Rajasthan Authorised Officer

Canara Bank (A Govt. of India Undertaking) Recovery Section: Regional Office Haridwar Chandwani Market, Arya Nagar, Arya Smart Reliance Point Haridwar- Phone: 0135-2716905

DEMAND NOTICE

NOTICE ISSUED UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002.

The borrower, co-borrowers and guarantors mentioned below have availed credit facilities from Canara Bank Haridwar Kankhal, Branch and secured by way of mortgage of under mentioned property. As the borrower / Co-Borrower / Guarantor failed to adhere to terms and conditions of respective loan agreements and had become irregular and classified as NPA as per RBI guidelines. The bank intends to enforce the said properties mortgaged by you and issued demand Notice under registered post / speed post. Hence this publication is issued. Hereby borrower / co-borrower / Guarantor are called upon to pay the amount mentioned below with contractual rate of interest, costs, charges etc thereon within 60 days from the date of this publication, failing which the undersigned will be constrained to initiate proceedings u/s 13(4) of the SARFAESI Act against the mortgaged property mentioned below to realize the amount due to Canara Bank Haridwar Kankhal, Branch. Further you are prohibited U/s 13(13) of the said act from transferring the said secured asset either by way of sale / lease or otherwise. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of Branch/Borrower/Guarantor	Details of Mortgaged Property	Nature of Loan/s	Date of Demand Notice	Amount Due As Per Demand Notice
2.	BRANCH: Haridwar, Kankhal Borrower: Jaspal Om Prakash, H.No. 252 Mohalla Ravidas Basti Kankhal- Haridwar- Uttarakhand-In, 2. Virender Kumar Alias Ravinder S/o Shri Phagand Singh, H.No. 76, Kankhal, Jajeetpur.	EMT of all that of residential property bearing House Tax Khata No. 288 A, Situated at Ravidas Basti, Ramkishan Mission Road, Kankhal Pargana Jwalapur (Within Limits of Nagar Nigam Haridwar) Teh. Distt Haridwar. Total Land Area Measuring 1056 Sq.ft. E 98.14 Sq. Mt. Boundaries: East: Land of Sh. Vijay Pal, West: Land of Sh. Surendra, North: Sadan Vihar Ashram, South: Way 8 ft wide, Cersal-40004296172. Name of title holder: Mr. Jaggal Singh S/o Mr. Omprakash	DSI-CONSTRUCTION-NEW CONSTRUCTION-BR-CONSTRUCTION-NEW CONSTRUCTION-MCLR	03.03.2025 Date of NPA: 28.02.2025	Rs. 9,06,366.63 (Nine Lakh Six Thousand Three Hundred and Sixty Six Rupees and Sixty Three Paise Only) together with further interest and incidental expenses and costs

Authorised Officer, Canara Bank

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large, that FEDBANK FINANCIAL SERVICES LTD., has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which have become overdue or which have defaults or margin breach customers. The Auction would be held at respective Branches specified below on Tuesday 18-03-2025 between 10.00 a.m. to 12.00 p.m. This would continue till the auction process is over.

- Aasandh 9996599565 FEDGL04270003302, 0003311, 0003317, 0003318, 0003327, 0003329, 0003333, 0003351
 Faridabad NIT 2 9728287980 FEDGL0350000193 Faridabad Sec 3 8743841101 FEDGL03720004784, 0004804, 0004834, 0004847 Gurgaon Dayananad Colony 8506916000 FEDGL03950001751, 0001761 Jagadhri 8529967897
 FEDGL0480001923, 0002900 Jind - Haryana 8607867675 FEDGL05270000046, 0000047 Karnal 8950014100
 FEDGL04110002471, 0002472, 0002474, 0002475, 0002493, 0002494 Nissing 9813491300 FEDGL04650002229, 0002232, 0002269, 0002276 Palwal 9813879553 FEDGL04880003985 Panipat 9034629873 FEDGL04280002390, 0002453, 0002458 Agra - Delhi 9720794847 FEDGL04390003426, 0003438, 0003442, 0003464, 0003465
 Aligarh 9012308870 FEDGL04690003953, 0003960, 0003973, 0003979, 0003990, 0003990, 0003995, 0003996, 0003998, 0004000, 0004006, 0004007, 0004008, 0004009, 0004012 Bhangal 7906782226 FEDGL01170007619, 0007650, 0007656, 0007691 Bulandshahar 7248156268 FEDGL05170001466, 0001475, 0001486
 Dadri 9654830697 FEDGL05100002166, 0002171, 0002173, 0002179, 0002183, 0002190, 0002208, 0002225, 0002226, 0002227, 0002235, 0002240, 0002241 Ghaziabad GT Road 7351714849 FEDGL03470003936, 0003954
 Mandawali 7011885658 FEDGL04680001693 Mathura - Delhi 7037819412 FEDGL04380005073, 0005108
 Vijay Nagar Ghaziabad 8178609427 FEDGL0480003868 Adarsh Nagar 9582229557 FEDGL04400001506
 Balnagar 9899776790 FEDGL05130001115 Bardarpur 9555400035 FEDGL01090009704, 0009729, 0009738, 0009746, 0009784, 0009786, 0011587 Bhalanjapur 9540482802 FEDGL03450005712, 0005716, 0005717, 0005727, 0005770, 0005775 Bhojpal 9312884037 FEDGL0400002653, 0002667 BudhVihar 9818181650
 FEDGL03440010808, 0010869, 0010948, 0010954, 0010964, 0010981, 0010982, 0010991, 0014255 Chandelerk
 9911641512 FEDGL03460006415, 0006416, 0006437, 0006455, 0006499, FEDDS03460000170 Deoli - DELHI
 8512807540 FEDGL04990002689, 0002700, 0002725, 0002726, 0002734, 0002780 Dilshad Garden 8126716060
 FEDGL0820007757, 0007762, 0007792, 0007801, 0007815 Dwarka Mor 8527739164 FEDGL03540010425, 0010526, 0010532, 0010581, 0010613, 0010615, 0010620, 0013181, FEDBD03540000330 Geeta Colony
 11881 9971702021 FEDGL04970002183, 0002184, 0002194, 0002204, 0002228, FEDBD04970000034 Hastal
 Village - Delhi 8588866172 FEDGL05030001691, 0001700, 0001708 Inderpuri 9560344412 FEDGL04360004660, 0004698, 0004700, 0004720 Karawal Nagar 9999416919 FEDGL03280011394, 0011395, 0011396, 0011398, 0011410, 0011420, 0011421, 0011422, 0011435, 0011464, 0011467, 0011472 Khanpur 9911995078
 FEDGL00810005821, 0005856, 0005874 Khirki Village 8588858432 FEDGL14400004253, 0004254 Kirari
 9716705151 FEDGL04490003981, 0004004 Mayur Vihar 9717798317 FEDGL01070007438, 0007450, 0007450, 0007462, 0007463, 0007473 Mayur Vihar Phase 3 7980252335 FEDGL03680008057, 0008517, 0008545, 0008567, 0008574, 0008582, 0008586, 0008593, 0008594, 0008595, FEDBD03680000326 Narela
 8930264521 FEDGL03260007169, 0007183, 0007204, 0007215, 0008813, 0008832 Palam Colony 8448800976
 FEDGL0180009840, 0009879, 0012059 Pankha Road 8800379452 FEDGL0350004719, 0004732, 0004736, 0004750
 0004750 Patel Nagar 7011407399 FEDGL01420005285, 0005288 Rani bagh 9716069846 FEDGL04810003357, 0005020, FEDBD04810000185 Rohini 8586851237 FEDGL01340007766, 0007768, 0007769, 0007782, 0007813, 0007815, 0007862, 0007863 Rohini Sector 16 9315890305 FEDGL03610003993, 0005012, FEDBD03610000041 Sadar Bazaar 8012095140 FEDGL03870004415, 0004429, 0004430, 0004434 Tughlakabad
 9716913319 FEDGL04310002022, 0002217, 0002218, 0002219 Uttam Nagar 9873133090 FEDGL03710004789, 0004808, FEDBD03710000428 Vishwas Nagar 7838606648 FEDGL04260003950, 0003952, 0003975, 0003989, 0003990, 0003998

Change in Venue or Date, if any will be displayed on our Website www.fedfina.com. All bidders participating will be intimated subsequently with respect to acceptance or rejection of bids submitted by them. Customer who want to release their ornaments shall visit at the base branch wherein the ornaments were pledged by the customer or contact at the number mentioned above on or before 17-03-2025 subject to the terms and condition applicable.

Auction will be conducted at respective branches, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days at district level branch after displaying the details on our Website. No further communication shall be issued in this regard.

Dated : 07-03-2025 For, sd/- Authorised Signatory Fedbank Financial Services Ltd., Place : Delhi

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
 भारत सरकार का चयन

एक परिवार एक बैंक
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of Bank of Maharashtra Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 24.03.2025 for recovery of below mentioned amount plus interest till the date of realization and costs, charges and expenses due to the Bank of Maharashtra Secured Creditor from below mentioned borrowers & Guarantor details are hereunder :

Sl. No.	Name of Borrower/ Guarantor	Amount Due	Short description of the immovable property with known encumbrances	Reserve Price EMD Amt. Bid Increase Amt
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HARIDWAR BRANCH				
1	BORROWER: 1 M/s Tractor Service Solution Through Prop: Mr. Brijesh Kumar Address 1 :- Pradeep Vihar, Karnal Enclave, Dhandera, Roorkee, Haridwar-247667 Address 2: Village Darghahpur, Raisi, Laskar, Haridwar-247671 GUARANTOR :- Mr. Rajesh Lakhera S/o Belma Nand Lakhera Address :- Himalayan Vikas Colony, Haripur Kalan, Dehradun-249205	Rs 14,75,692.00 + interest and other charges / expenses w.e.f 07.09.2024	Equitable Mortgage of residential plots comprised in Khata No. 88, Part of Khaska No. 630 M Gram Brahampur Pargana & Tehsil Roorkee & District: Haridwar admeasuring 1080 sq. ft. i.e. 100.37 sq. mtr. and construction thereon in the name of Sh. Brijesh Kumar S/o sh. Hari Singh as per sale deed registered at Wahi no. 1, Registration no. 1163, year 2021, registered before Sub-Registrar-II, Roorkee dated 30.01.2021. (No known encumbrances)	Rs 18,07,000.00 Rs 1,80,700.00 Rs. 10000.00

ROORKEE BRANCH				
2	BORROWER: 1. Mr. Samar Iqbal S/o Sh. Iqbal Hussain (Borrower) Address:- House No 355, Pathanpura, Manglore, Manglore Town, Tehsil Roorkee, District Haridwar, Uttarakhand-247656 GUARANTOR :- 2.Mrs. Imrana W/o Sh. Samar Iqbal (Guarantor) Address:- House No 355, Pathanpura, Manglore, Manglore Town, Roorkee, District Haridwar, Uttarakhand-247656	Rs 24,69,343.00 + interest and other charges / expenses w.e.f. 31.07.2024	Residential Property bearing Part of Khaska No 747M, Abadi Plot Mohalla Pathanpura, Kasba Manglore, Presently Under Limit of Nagar Palika Manglore, Pargana Manglore, Tehsil Roorkee, Distt. Haridwar, Uttarakhand-247657 Property admeasuring 945 sq feet i.e. 87.82sq. meter in name of Mr. Samar Iqbal S/o Sh. Iqbal Hussain vide Sale Deed registered at Wahi No. 1, Zild 5.665, Page no. 43 to 64 at sl. No. 5065 on 02.11.2020 before Sub Registrar - I, Roorkee and bounded as : North-Rasta 8 feet wide-Side Measuring-23.62 feet, East-Plot of Sh Aala- Side Measuring-40feet, West- Plot of Sh. Mobin-Side Measuring-40feet, South-Rasta 12 feet wide-Side Measuring-23.62 feet (No known encumbrances)	Rs 15,37,200.00 Rs. 10000.00

3	BORROWER: 1. Mrs. Pritee W/o Gajendra Singh (Borrower) R/o House No 29/1, Soth Mohalla, Salempur Rajputana, Roorkee, Haridwar, U.K. -247667 2. Mr. Gajendra Singh W/o Mr. Jagram Singh (Co Borrower) R/o House No 29/1, Soth Mohalla, Salempur Rajputana, Roorkee, Haridwar, U.K. -247667	Rs 33,02,701.00 + interest and other charges / expenses w.e.f. 15.07.2024	Equitable Mortgage of Residential property located at Part of Khaska No 60 Kha etc. situated at Village Sherpur, Pargana & Tehsil Roorkee, District Haridwar, Uttarakhand - 247667 admeasuring 208.178 Sq.Mtr. in the name of Mrs. Pritee W/o Gajendra Singh as per sale deed registered vide wahi no. 1, Zild 6813, pages 1 to 32 at sr. no. 9386 dated 06.09.2022 before Sub Registrar II, Roorkee and bounded as following: North: House & Plot of Sh. Dharampal, East: House of Sh. Krishna Singh, West: 12'0" wide road, South: House of Sh. Anil (No known encumbrances)	Rs 15,41,700.00 Rs. 1,54,170.00 Rs. 10000.00
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4	BORROWER: M/S M J Pharmaceuticals Proprietor: Mr. Ankit Kumar Saini S/o Mr. Raghu Nath (Borrower) R/o House No 25/4, Krishna Nagar Part, Salempur Rajputana, Roorkee, Distt. Haridwar- Uttarakhand-247667 GUARANTOR :- Mrs. Pritama W/o Mr. Ankit Kumar Saini S/o Mr. Raghu Nath (Guarantor) R/o House No 25/4, Krishna Nagar Part, Salempur Rajputana, Roorkee, Distt. Haridwar- Uttarakhand-247667	Rs 25,37,167.00 + interest and other charges / expenses w.e.f. 06.07.2024	Residential House at Part of Khaska No 1906Mi, Located at Gali no. 20, Krishna Nagar, Presently Under limit of Nagar Nigam Roorkee, Pargana Bhagwanpur, Tehsil Roorkee Distt Haridwar- Uttarakhand- admeasuring 558 sq. ft. i.e. 51.86 sq mtr in the name of Smt. Prithima W/o Sh. Ankit Kumar as per sale deed registered vide Wahi no. 1 Zild 6140, page 177 to 208 sl. No. 10660 dated 27.10.2021 and bounded as following: North: Rasta 12 feet wide-S.M. 18 feet 06inch, East: Property of Smt. Urmila Upreti-S.M.30feet-04 inch, West: House of Sh. Ashwani Kumar- S.M. 30feet, South: Property of Sh. Rohtash-S.M.18feet 06inch (No known encumbrances)	Rs 18,20,700.00 Rs. 1,82,070.00 Rs. 10000.00
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Date and Time of e-Auction : 24.03.2025 From 2 P.M. TO 5 P.M. with auto extension for 10 min. in case bid is placed within 5 min.

Date & Time of Inspection of Property : 10.03.2025 to 12.03.2025 Time 11.00 a.m. to 5.00 p.m.
 Last Date & Time for Submission of Bid application / KYC documents / EMD etc. 24.03.2025
 For detailed terms and conditions of the sale, please refer to the link provided in Bank of Maharashtra Secured Creditor's website i.e. "https://www.bankofmaharashtra.in/properties_for_sale"
 For any assistance, Contact Person: Ashutosh Tripathi Authorised Officer, Dehradun Zone, Mob.: 75882 93544

For Registration , Login , Bidding , Bidding Rules visit https:// baanknet.com
STATUTORY 15 DAYS SALE NOTICE FOR SUBSEQUENT SALE UNDER RULE 8(6) AS PER AMENDED SARFAESI ACT 2002 The borrower/guarantor are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Date - 06.03.2025 Authorized Officer, Bank of Maharashtra

SBFC Finance Limited
 Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE
 (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Sl. No.	Name and Address of Borrowers & Date of Demand Notice and Loan A/c No.	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice (Rs.)
1.	1. SHANKAR SINGH SHAKTAWAT, 2. BALVANT SINGH SHAKTAWAT, All Are Having Their Address At Nardhari, Nardhari, Aki-Ya, Bansen, Chittaurgarh, Chittorgarh, Raja-Sihan - 312001	All The Piece And Parcel Of Property Bearing Patna No 023, Book No 259, Village Nardhari, G P Bagund, Tehsil Bhadrasar, Chittorgarh, Rajasthan -312614, Admeasuring On: From East To West 29 Feet And North To South 91 Feet, Total 2639 Sq Feet.	Rs.1288949/- (Rupees Twelve Lakh(s) Eighty Eight Thousand Nine Hundred Forty Nine) Date Of Possession: 4th March, 2025

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
 Place: Chittorgarh , Rajasthan
 Dated: 07.03.2025

Sd/- (Authorized Officer) SBFC Finance Limited.

PRATHAMA UP GRAMIN BANK Head Office: Prathama Bhawan Ram Ganga Vihar Phase-2, Kanth Road, Moradabad, 244001 Regional Office Bijnor

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised officer of the PRATHAMA U.P. GRAMIN BANK under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PRATHAMA U.P. GRAMIN BANK, for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of properties where possession had been taken is as follows:

Sr. No.	Name of the Borrower/ Guarantor/ Mortgagor Name	Description of Immovable Property	Outstanding Amount as per Notice
1	Sh. Rohtash Singh s/o Sh. Kripal Singh (Borrower & Mortgagor) & Sh. Bhupendra Singh s/o Sh. Harpal Singh (Guarantor) Branch: Suawala, Bijnor	EM of Plot Situated in Village - Paigambarpur, Pargana - Afzalgarh, Tehsil - Dhampur, Bijnor, (UP), Area 0.411 Hectare (In the name of Sh. Rohtash Singh s/o Sh. Kripal Singh). Registered in Bahi No. 1, Zild No: 635. Pages: 305-306, Serial No: 501, Dated 12.03.1982, SRO-Nagina, Bijnor. Bounded: On The North by: Chak Road 12 Feet Wide On the South by: Agriculture Land, Chak No: 118 & 119 On the East by: Agriculture Land of Laxmi, Chak No: 117 On the West by: Agriculture Land of Ramanand Tyagi	Rs. 21,43,555.12/- as on 02.12.2024 + Int. & other charges Date of Demand Notice: 19.12.2024 Date of Possession: 05.03.2025

Date: 06.03.2025 Place: Dhampur, Bijnor Authorized Officer: Prathama U.P. Gramin Bank

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 CHN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IRREMOVABLE PROPERTY)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

Babbar Khalsa ultra held in UP

LUCKNOW, MARCH 6 An "active terrorist" of Babbar Khalsa International with "links" to Pakistan's ISI, who had planned a major terror attack during the Maha Kumbh, was arrested from Uttar Pradesh's Kaushambi district early Thursday, the police said.

The terrorist, identified as Lajjar Masih, was nabbed in a joint operation by Uttar Pradesh STF and Punjab Police around 3.20 am.

Addressing a press conference here, Uttar Pradesh Director General of Police

Wanted to target Maha Kumbh: DGP

(DGP) Prashant Kumar said Masih had planned a major terrorist attack during the Maha Kumbh in Prayagraj. "However, due to intensive security checks at the religious gathering, he failed to execute his plan," he said.

The Maha Kumbh was held at Prayagraj from January 13 to February 26.

The DGP said, "Following the failed attempt, Masih had

intended to flee India using a fake passport and take refuge in Portugal. He had links with a Babbar Khalsa operative who had already escaped to Dubai with forged travel documents."

Masih, a resident of Kurliyan village in Amritsar, Punjab, had been in contact with three ISI agents in Pakistan.

He was previously jailed for arms and heroin smuggling but escaped from Guru Nanak Dev Hospital, Amritsar, on September 24, 2024, while undergoing treatment, Kumar said. — PTI

Supdt suspended as probe uncovers drug racket in jail

OUR CORRESPONDENT

HOSHIARPUR, MARCH 6 The Superintendent of Central Jail Hoshiarpur, Baljit Singh Ghuman, has been suspended after it came to light that a drug smuggling racket was being run in the prison.

According to the suspension order issued by the Additional DGP (Prisons), Punjab, during an investigation into a scuffle that took place between inmates a few days ago, it was revealed that a drug smuggling racket was being run in the jail. Many other illegal activities were also reported.

Police asked to register case, departmental action also recommended



A file photo of Central Jail Hoshiarpur.

In view of this, Superintendent Baljit Singh Ghuman was suspended with immediate effect. The order stated that Ghuman was found involved in the illegal activities taking place in the jail. During the suspension, the lien of Ghuman has been shifted to the head office in Chandigarh.

The order said a letter was written to the Police Department to register a case against him and conduct an investigation into that. A departmental action was also being recommended against him.

There have been frequent revelations regarding involvement of officials in illegal activities in jails of various districts. Mobile phones and drugs were often seized in jails.

In January last year, seven jail officials were among 11 arrested for running a nexus to supply drugs and phones in the Ferozpur prison.

After a prisoner was thrashed in Central Jail Hoshiarpur on December 22, 2023, the Punjab Prisons Department had ordered the suspension of the superintendent. Also, a case was registered against seven jail employees and unidentified persons.

On September 27 that year, six officials of the Mansa jail, including two assistant superintendents and four warders, were suspended for allegedly "supplying drugs" to inmates. An assistant jail superintendent was arrested for supplying drugs in Faridkot jail on August 6, 2022. He was nabbed with eight packets containing a total of 78 gm of heroin hidden among papers in the file carried by him.

No change in PCC, Baghel puts speculation to rest

TRIBUNE NEWS SERVICE

CHANDIGARH, MARCH 6 Putting speculation to rest, Congress general secretary in charge of Punjab affairs and former CM of Chhattisgarh Bupesh Baghel on Thursday ruled out any change in the leadership of the Pradesh Congress Committee (PCC).

"The coordination between PCC chief Amrinder Singh Bajwa and other senior leaders in Punjab is commendable and will set an example for other state party units," Baghel posted on X.

Baghel's tweet came hours after media was abuzz with reports of change of the PCC chief amid an internal probe against his style of functioning being submitted to party high command. During his recent visit to Punjab, Baghel had stated that plans were afoot to change the state leadership.

Jammu and Kashmir Bank Ltd.
Impaired Assets Portfolio Management Department
Zonal Office Kathua, (J&K)
T: +91-1922-238586, E: AMID.ZOJTW@JKBMAIL.COM

Registered Office Corporate Headquarters M.A. Road, Srinagar 190001 Kashmir, India
T +91 (0)194 2481 930-35, F +91 (0)194 248 1928, CIN: L65110JK1938SC000048 E: info@jkbmail.com, W: www.jkbank.net

POSSESSION NOTICE

Whereas the Authorized Officer of Jammu & Kashmir Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers under section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice dated 23.12.2024 thereby calling upon the Borrower/ Guarantors/ Mortgagees namely: **1. Mansa Foods Pvt. Ltd.** situated at K. No. 808/1, Chugli Pind Road, Near Jaggari di Chakki, Mansa, Punjab - 151505 through its directors (Borrower Company), **2. Mr. Robin Goyal S/o Sh. Mehar Chand, R/o House No. 810 Opp. SBI, Water Works Road, Mansa, Punjab - 151505 (Director), 3. Mrs. Rekha Rani W/o Sh. Mehar Chand, R/o House No. 429 Banarsi Dass Advocate Street, Water Works Road, Mansa, Punjab - 151505. Also at: House No. 810, Ward No. 10 Banarsi Dass Advocate Street, Water Works Road, Mansa, Punjab - 151505 (Director/Mortgagor), **4. Mr. Mehar Chand S/o Sh. Nohar Chand R/o W. No. 10 House No. 429 Banarsi Dass Advocate Street, Water Works Road, Mansa, Punjab - 151505, Also at: House No. 810, Ward No. 10 Banarsi Dass Advocate Street, Water Works Road, Mansa, Punjab - 151505 (Guarantor/ Mortgageor)** to repay an amount of **Rs. 51,47,762.50 (Rupees Fifty One Lacs Forty Seven Thousand Seven Hundred Sixty Two and Paise Fifty only)** being the balance outstanding as on 18.12.2024 in the accounts of the Borrower, within 60 days from the date of the said notice together with the future interest and other charges thereon.**

The said borrower having failed to repay the said amount, notice is hereby given to the said borrower in particular and the public in general that the undersigned being authorized officer of the J & K Bank Ltd. has taken symbolic possession of the secured assets described herein below, in exercise of the powers conferred on me under section 13(4) of the said Act read with Rule 6 or 8 of the said Rules, on this the 06th day of March, 2025.

The said borrower in particular and the public in general are hereby cautioned against dealing with the said property in any manner whatsoever and any dealings with the said property will be subject to the charge of the J&K Bank Limited for the amount aggregating to **Rs. 52,97,238.50 (Rupees Fifty Two Lac Ninety Seven Thousand Two Hundred Thirty Eight and Paise Fifty Only)** together with future interest thereon from 01.03.2025 and other charges incurred or to be incurred.

The borrowers attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTIES

Equitable mortgage of residential house built over land measuring 24.6' x 74' situated at House No. 810, Ward No. 10 Banarsi Dass Advocate Street, Water Works Road, Mansa, Punjab in the name of Mr. Mehar Chand S/o Sh. Nohar Chand and Mrs. Rekha Rani W/o Sh. Mehar Chand.

Date: 06.03.2025 Place: Mansa Authorized Officer

Chola
Cholamandalam Investment and Finance Company Limited
Corporate Office: Chola Crest C54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032.
Branch Office: 2907/1/C/10, Jindal Complex, G.T. Road, Near Hanuman Chowk, Bathinda-151001.

POSSESSION NOTICE - Under Rule 8 (1)

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment and Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names are mentioned in Column (B) below on dates specified in Column (F) to repay the outstanding amount indicated in Column (D) below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column (E) herein below on the respective dates mentioned in Column (F) in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the public in general are hereby cautioned not to deal with the properties mentioned in Column (E) below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount mentioned in Column (D) along with interest and other charges.

Under section 13 (8) of the Securitization Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL. NO	NAME AND ADDRESS OF BORROWER/S & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUT-STANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF SYMBOLIC POSSESSION
1.	Loan Account No. HE01BAT0000031375 All Legal Heirs of Anil Kumar Chauby (Known and Unknown) (Applicant) 1. M/S SAGAR BANQUETS (Co-Applicant) At: # 1, Near Dera Sidh, Tilikara Road, Bathinda Bye Pass, Goniana Mandi 151201 2. ANURADHA (Daughter Of Deceased Anil Kumar) 3. SUNENA DEVI (W/o. Deceased Anil Kumar) Both R/O House No. 107/1, Ward No. 4, Guru Nanak Public School Wali Gali, Goniana Kalan, Bathinda 151001.	12/12/2024	Rs. 69,73,575/- AS ON 12/12/2024 with further interest and charges thereon	PROPERTY-1: Property measuring 1 Kanal 2.50 Marlas situated at Vakkia Rakha Balahad Vinjhu Tehsil and District Bathinda registered as per sale deed bearing document no. 2022-23/70-1/1003 dated 27/10/2022. PROPERTY-2: Property measuring 125 sq.yds. situated at vakkia rakha village Balahad Vinjhu Tehsil Bathinda registered as per sale deed bearing Vasika No. 3270 dated 20/06/2011	03/03/2025
2.	Loan A/c No. X0HEBAT0001482681 1. GANPAT RAI (APPLICANT) 2. DHANPAT RAI (CO-APPLICANT) 3. MANJU BALA (CO-APPLICANT) All R/O House No. B-04-925, Jandha Wala Road, Ward No. 08, Radha Swami Street, Bamala 148101	12/12/2024	Rs. 20,30,198/- AS ON 12/12/2024 with further interest and charges thereon	Property measuring 160 sq.yds. bearing House No. (old) B-4-480 Near (B-4-925) situated at vakkia rakha near old Radha Swami Satsang House, Jandha Wala Road, Tehsil Bamala registered as per sale deed bearing vasika no. 2614 dated 01/07/2003	04/03/2025

Dated: 07/03/2025
Place: Bathinda/Bamala (Punjab)
Authorized Officer
M/s. Cholamandalam Investment and Finance Company Limited

DEBTS RECOVERY TRIBUNAL-CHANDIGARH (DRT-1)
2nd floor SCO 33-34-35 Sector 17-A, Chandigarh

Case No.: OA/1281/2023
Summons under Sub section (4) of section 19 of the Act, Read with Sub-Rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 25436

STATE BANK OF INDIA
VS
M/S KRISHANA ENTERPRISES

To,
(1) Sh. Santan Singh Bisht S/o Sh. Nandan Singh Bisht, R/o Street No. 6, Gobind Nagar, 33rd Road, Village Mundian Kalan, Tehsil And District Ludhiana, Punjab

SUMMONS

WHEREAS, OA/1281/2023 was listed before Hon'ble Presiding Officer/Registrar on 21/11/2024.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 29,37,930/- (application along with copies of documents etc, annexed)

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 21/03/2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 22/11/2024.
Signature of the Officer Authorised to issue summons
Note :Strike out whichever is not applicable.

Anand Marriage Act to be implemented in M'rashtia ED summons 11 US deportees

TRIBUNE NEWS SERVICE

NEW DELHI, MARCH 6 The Maharashtra Government has issued directives to all departmental commissioners for the state-wide implementation of the Sikh Anand Marriage Act. The directive recognises Sikh marriage rites in the state and makes registration of Sikh marriages simpler. BJP leader Manjinder Singh Sisra, who recently took charge as Environment Minister in Delhi, has welcomed the move. — TNS

TRACING MONEY TRAIL

JALANDHAR, MARCH 6 Having conducted raids on three immigration firms in Chandigarh and Ludhiana a week ago, the Enforcement Directorate (ED) has now summoned 11 US deportees to understand the modus operandi used by those involved in the illegal immigration business. The ED will probe the cases under the PMLA and follow the money trail to trace various linkages. The officials have already downloaded all FIRs from the police portals. On the basis of the statements of the deportees about the huge amount of money they paid (Rs 45 lakh to Rs 55 lakh), 11 deportees have been summoned in the initial phase. In all, 131 deportees have returned via four flights so far. Sources in the directorate said 10 deportees summoned were from Punjab and one from Haryana. "Our office has selected them on the basis of the amount paid by them to travel agents. Once sufficient information is gathered from them, other deportees can also be summoned," they added.

through the Department of Higher Education. States like Karnataka, Kerala, Tamil Nadu, Telangana and West Bengal have refused to implement the NEP-2020. Experts said the NEP was an attempt to reduce the importance of regional languages. The question being debated among the experts is whether it is a constitutional obligation of the states to implement the National Education Policy (NEP). Education as subject was transferred from the state list to the concurrent list through the 42 amendment in 1976. Experts feel the state's curriculum framework should integrate with the national curriculum framework. Recently, the state Education Minister had written a letter to Union Education Minister Dharmendra Pradhan expressing resentment over alleged "deliberate side lining" of Punjab in the recently proposed CBSE exam pattern for Class X (2025-26), calling it a direct attack on the linguistic and cultural identity of the state.

4 jail inmates hurt in clash

TRIBUNE NEWS SERVICE

FARIDKOT, MARCH 6 Four prisoners were injured in a violent clash that broke out between two groups of inmates inside the Central Modern Jail in Faridkot on Thursday. The injured have been admitted to Guru Gobind Singh Medical College and Hospital for treatment. SP Jasmeet Singh said the jail administration had submitted a written complaint regarding the matter, based on which police action was being taken against 15 inmates. The brawl was the result of an old rivalry among inmates, sources said.

Process begins to draft state education policy

TRIBUNE NEWS SERVICE

CHANDIGARH, MARCH 6 The state government has initiated the process to draft the state education policy. The development comes around two years after an announcement in this regard was made by the AAP-led government. On the basis of the report of an inter-department committee, the Education Department is learnt to have written to the Chief Minister's Office to constitute an expert panel to propose a framework for the policy. Officials privy to the development said the committee was likely to be constituted in the coming days. Before recommending names for the expert committee, the inter-department panel has been tasked to study the Centre's New Education Policy (NEP)-2020. While the AAP government has opposed the NEP Opposition parties have been accusing the ruling party for silent implementing the NEP

long date," said the Bench. It permitted the petitioner to move the HC for an earlier hearing after his counsel said he had approached the high court for a temporary bail on the ground that his client's two-year-old daughter needed urgent surgery. However, the HC on February 21 posted the matter for hearing on April 22, the counsel said. The Bench asked the HC to advance the date and hear the issue at least with regard to grant of temporary bail on ground of operation of the petitioner's daughter.

Annexure-13 Form No.22, [See Regulation 37 (1)]

OFFICE OF THE RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-3)
Ground Floor, SCO 33-34-35, Sector 17-A, Chandigarh - 160017

PROCLAMATION OF SALE: IMMOVABLE PROPERTY
Act. 1993
HDFC BANK Ltd. Vs. SURINDER KUMAR & ANOTHER
RC/672/2019 in OA/5861/2017

(CD 1) Sh. Surinder Kumar S/o Sh. Ram Nath R/o Village Banah, Tehsil Balachaur, District Nawanshahr, Punjab (Borrower)
(CD 2) Sh. Shashi Kumar S/o Sh. Gian Singh R/o H.No.283, Ward No. 23 Tehsil Balachaur District Nawanshahr, Punjab (Guarantor)

Recoverable Amount	Reserve Price, EMD & Bid Increase Amount	Date/Time of E-Auction	EMD Depositing date	Name of Court/Auctioneer & Contact Detail
Rs. 34,07,416.00 [Rupees Thirty-Four Lakhs Seven Thousand Four Hundred Sixty Six Only] along with interest and the costs of Rs. 37,000.00 (Rupees Thirty-Seven Thousand Only) from the CDs) jointly and severally, and you, the CDs), failed to repay the dues of the holder Bank(s)/ Financial Institution(s).	Rs. 76,67,000/- Rs. 7,70,000/- Rs 50,000/-	15.04.2025 14.00 P.M to 15.00 P.M with auto extension clause of 5 minute with unlimited extension	14.04.2025 upto 4.00 PM.	Mr. Harminder Pal Singh Mobile:9356852694 Email: harminderm.singh@hdfcbank.com

DESCRIPTION OF PROPERTIES: Agricultural land measuring 36 Kanal 03 Marla situated at Village Rattawal, Banah, Tehsil Balachaur, District Nawanshahr (Punjab) owner-in-possession of Surinder Kumar S/o Sh. Ram Nath R/o Village Banah, Tehsil Balachaur, District Nawanshahr (Punjab) detailed as under: (A). Land situated at Village Rattawal/396, Tehsil Balachaur, District Nawanshahr (Punjab) as per Jamabandi for the year 2010-11 detailed as under: (i). Land 07K-19M out of total land 47K-15M comprised in Khata No. 580/698, Kharsa No. 44/11/2(1-2), 20/1(6-0), 73/13/1(1-3), 87/3/2/1(4-0), 137/21(8-0), 22/13(0), 145/13/2(3-4), 17/13(1-6), 150/2/2(1-3), 9/2(3-0), 11/8(0), 12/1(3-0). (ii). Land 01K-01M out of total land 04K-15M comprised in Khata No. 1396/1642, Kharsa No. 60/1/1/1(1-7), /8/2(3-8). (B). Land measuring situated at Village Banah/416, Tehsil Balachaur, District, Nawanshahr (Punjab) as per Jamabandi for the year 2008-09 detailed as under: (i). Land 19K-09M out of total land 58K-09M comprised in Khata No. 150/181, Kharsa No. 81/13(8-0), 5/8(0), 6/1(6-18), 7/8(0), 9/1(4-16), 13/1(1-2), 17/1(7-4), 23/5(0-15), 25/1(2-6), 82/1(1-8), 2/1(3-8). (ii). Land measuring 01K-00M out of total land 03K-02M comprised in Khata No. 333/448, Kharsa No. 861/3/5(3-2). (C). Land measuring situated at Village /417, Tehsil Balachaur, D14 District Nawanshahr (Punjab) as per Jamabandi for the year 2007-08 detailed as under: (i). Land 01K-14M out of total land 59K-12M comprised in Khata No. 401/481, Kharsa No. 96/15(8-0), 6/7(1-1), 7/1(0-1), 15/2(1-3), 97/1(8-0), 2/8(0), 8/2(0-8), 9/8(0), 10/8(0). (ii). Land 00K-14M out of total land 02K-02M comprised in Khata No. 418/498, Kharsa No. 94/25/1/1(1-14), 101/1/21(2(0-8)). (iii). Land 01K-13M out of total land 06K-05M comprised in Khata No. 393/473, Kharsa No. 77/10/2(2-1), 78/5/1(4-4). (iv). Land 02K-01M out of total land 03K-17M comprised in Khata No. 37/46, Kharsa No. 77/1/2/2(3-17). (v). Land 00K-12M out of total land 01K-16M comprised in Khata No. 42/5/2-53, Kharsa No. 77/1/2(10-1), 13/1/1(1-15).

TERMS AND CONDITIONS: Online E-Auction shall be conducted by the Service Provider Name: M/s. C.I. India Private Limited, Plot No. 68, 3rd Floor Sector 44 Gurgaon 122003 (Haryana), Helpline Numbers 7291981124,25,26, Contact Person-Mithlesh Kumar Contact No. 7080804466 Email: delhicindia.com Website https://bankauction.com Details of this Proclamation of sale can be viewed at website www.drt.gov.in Support email - support@bankauction.com Each intending bidder shall be required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of RECOVERY OFFICER-II, (DRT III) CHANDIGARH to be deposit with R.O./ Court Auctioneer, Debts Recovery Tribunal, Chandigarh (DRT III) or By Online through RTGS/NEFT/directly to HDFC Bank A/c No. (5020007320570) HDFC BANK LTD. Chozha Rajendra Towers No. 154 J. L Nehru Road Arumbakkam Chennai, IFSC Code HDFC0009280 and details of the Property along with copy of PAN card, address proof and identity proof, email ID, Mobile Number and in case of the company or any other document, confirming representation/ attorney of the company and receipt/counter foil of such document. EMD deposited thereafter shall not be considered eligible for participation in the auction. EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of the option given by them in the E-Auction form, any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active email ID and computer terminal/system with internet connection to enable him/her to participate in the bidding, any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained. The property shall be sold to the last highest bid. On sale of immovable properties, the person declared to be the highest bidder, shall make latest by the next working day after such declaration, deposit of 25% of the amount of such purchase money after adjusting earnest money by the officer conducting the sale and in default of such deposit, earnest money will be forfeited and the properties shall be resold as per provision of law. The said deposit will be adjusted in the case of successful bidder and in case of unsuccessful bidders' earnest money will be refunded without any interest and /or any charges immediately after the completion of the sale. The purchaser shall deposit the balance 75% of the purchase money along with purchase fee under rule 57 of the Income Tax Act, (Certificate Proceedings) Rules, 1962 before the undersigned on or before the 15th day from the date of the sale of the properties in auction, exclusive of such day or if the 15th day being Sunday or other holiday, then on the first office working day after 15th day. The purchase fee is payable by demand draft/pay order through 'The Registrar, (DRT-III)' payable at Chandigarh for an amount calculated @ 2% up to Rs.1000/- and @ 1% on the excess of such gross amount of purchase money over Rs.1000/-. In case of default of payment within the prescribed period, the properties shall be resold, after the issue of fresh POS. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the properties or to any part of the sum for which it may subsequently be sold the other terms and conditions are as per the proclamation of sale and further subject to the Income Tax Act 1961 read with RDBB and F1 Act, 1993. The properties are being put to sale on "as is where is", "as is what is" and "as is whatever" basis. For further details regarding sale can be obtained from the above mentioned numbers. Sd/- Given under my hand and the seal of this Tribunal at Chandigarh on 12.02.2025 Debts Recovery Tribunal, Chandigarh (DRT 3)

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ATSI INFRABUILD PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ATSI INFRABUILD PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04/10/2007
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2007PTC168922
5. Address of the registered office and principal office (if any) of Corporate Debtor	71/102, Deepali Nehru Place, South Delhi, New Delhi - 110019
6. Insolvency commencement date in respect of Corporate Debtor	04-03-2025
7. Estimated date of closure of insolvency resolution process	31-08-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Nirmal Kumar Bhesoni Regn. No.: IBS/II/PA-001/PP-P00010/2016-2017/10016 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	A-211, Ground Floor, Gali no. 1, Hardev Nagar, Jharoda Majra, Buri, Delhi-110084 Email : npnirmalkumar@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	4F-CS-14, Ansal Plaza Mall, Vashi, Opp. Dabur, Ghazabadi, Uttar Pradesh-201010 Email : cirp.atsinfrabuild@gmail.com
11. Last date for submission of claims	18-03-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name of the class(es) Homebuyers
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	1. Rajeev Lochan Regn. No.: IBS/II/PA-002/PP-N00606/2018-2019/11885 2. Amanath Regn. No.: IBS/II/PA-001/PP-P01639/2019-2020/12530 3. Aksh Singh Regn. No.: IBS/II/PA-002/PP-N00381/2017-2018/11124
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/en/home/downloads (b) Physical forms available at: 4F-CS-14, Ansal Plaza Mall, Vashi, Opp. Dabur, Ghazabadi, Uttar Pradesh-201010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ATSI INFRABUILD PRIVATE LIMITED on 04-03-2025. The creditors of ATSI INFRABUILD PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18-03-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (homebuyers) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
Nirmal Kumar Bhesoni
Date: 06.03.2025 Interim Resolution Professional for ATSI Infra Build Private Limited
Place: New Delhi Regn. No.: IBS/II/PA-001/PP-P00010/2016-2017/10016

